NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.(IB) No. 643/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M.

Name	of the Company	Small Industries Develo	oment Bank of India -Vs- Bajra	angbali Alloys Pvt.Ltd.
Under Section		7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

Siddharha Chatterfee Advocati Morroy Kumar Scar Adv-on-Record

Financial Creditor MCScal.

17/01/2018.

ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the financial creditor has filed the supplementary affidavit annexing the authority letter given by the Mr. K. C. Baid, General Manager of SIDBI. It is further stated by the financial creditor that the same has been given as per SIDBI General Regulation by which General Manager is authorised to give any person to initiate Corporate Insolvency Resolution Process. Financial creditor is directed to file the concerned Regulations whereby the General Manager has authority to issue auhtorisation within 7 days.

List it on 09/02/2018 for admission.

Sd

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)

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